

*By E-Mail/Speed Post/Special Messenger*  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2022/\_\_\_\_\_ /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Dhubri

Dated Guwahati, the August, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJ.XII-1/2022/4138/E dated 23.08.2022

Sir,

With reference to the above, I am directed to inform you that, Shri Biprajit Roy, Addl. District & Sessions Judge, Dhubri, has been allowed to avail LTC for the block period of 2018-2021 (**by way of carry forward**) during the civil vacation of 2022 to visit Kanyakumari, Tamil Nadu via Thiruvananthapuram along with his wife and daughter, by the shortest possible route, as per existing Rules.

Shri Roy may be informed accordingly.

Thanking you.

Yours faithfully

*self*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/7331-7334 /A, dated 28/8/22**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Biprajit Roy, Addl. District & Sessions Judge, Dhubri with reference to his letter No. Addl.DJ.V-12/2022/291/E dated 23.08.2022.
3. The Deputy Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

*self*

**REGISTRAR (VIGILANCE)**

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